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UNION TERRITORY OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Srinagar, 28th of August, 2020

S.O.272 .— In exercise of powers conferred by articles 233, 234 read with the article 309 of the Constitution, the Lieutenant Governor of the Union Territory of Jammu and Kashmir hereby directs that the following amendments shall be deemed to have been made in the Jammu and Kashmir Higher Judicial Service Rules, 2009 with effect from 31.10.2019, namely:-

- (i) reference to 'Governor' and 'High Court' in the said rules shall be construed as references to 'Lieutenant Governor of Jammu and Kashmir' and 'Common High Court of Jammu and Kashmir' respectively;
- (ii) in rule 2(b), for "Constitution of Jammu and Kashmir" substitute "Constitution of India".

By order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government

Dated: 28 -08-2020.

NO: LD(A)89/33-II

Copy to the:-

1. Principal Secretary to Government, Finance Department.
2. Commissioner/Secretary to Government, General Administration Department.
3. Registrar General, J&K High Court, Srinagar. .
4. Principal Secretary to the Hon'ble Chief Justice, J&K High Court, Jammu.
5. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
6. In-charge Website, Department of Law, Justice & PA.
7. SRO section, Department of LJ&PA (w. 7. s.c).
8. Concerned file.

(Ashish Gupta)
Deputy Legal Remembrancer

28.08.2020